

Realising the importance of Maithili, Nepal has accepted it as its second official language, whereas it is a misfortune that despite our repeated requests it has not been included in the 8th Schedule of the Constitution of India as yet.

It is learnt that the Government of India is seriously considering to include a few more languages in the 8th Schedule of the Constitution in near future.

In view of this, it is earnestly requested that the Govt. of India takes a sympathetic view of the matter and includes Maithili in the 8th Schedule of the Constitution of India.

[Translation]

(v) Need to formulate a National Policy to deal with Indians settled abroad

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): Mr. Deputy Speaker, Sir, I would like to draw the kind attention of the hon. Minister of Foreign Affairs under Rule 377 regarding protection to the Indians settled abroad.

At present several people of Indian origin are settled in other countries of the World like Fiji, Central America, Guana, Trinidad, Mauritius, Sri Lanka, etc. They are not being treated well particularly in Burma, Uganda, South Africa and Sri Lanka. We have no National Policy to look after their interest.

After some time, by the end of this century, the plight of Indians settled in Hong Kong will also be bad and they will lose their citizenship. Therefore, I would strongly seek for a National Policy in this regard. There are two types of non-resident Indians:

- (i) Those who went years ago and became indivisible part of the life style of the country they settled in; and

- (ii) those who have gone abroad for employment and business.

The international diplomacy is rapidly changing. Therefore (1) the Ministry of External Affairs should keep a watch on their interests through International Forums, (2) arrangements should be made for cultural exchange to maintain emotional ties, and (3) provision should be made for their social and economic rehabilitation if they face difficulties abroad and desire to return to India. Therefore, there is a need to formulate a National Policy to look after the interests of Indians settled abroad.

(vi) Need to request U.P. Government to constitute an Education Commission for recruitment of teachers for hilly areas

SHRI HARISH RAWAT (Almora): Mr. Deputy Speaker, Sir, the non-recruitment of teachers, lecturers and principals in High Schools and Inter-Colleges of hill areas of Uttar Pradesh for long periods has resulted in fall in the standard of students studying in these areas and in the overall pass percentage. At some places, the teachers of some specific subjects have not been recruited for more than two years.

Although attention of the Uttar Pradesh Government has been repeatedly drawn towards this problem, yet no action is being taken. There is wide spread resentment and anguish in this border area over this issue. Therefore, the Central Government should direct the State Government to set up a Hill Education Commission immediately to recruit teachers and lecturers in hill areas and to form a hill cadre of teachers.

16.39 hrs.

[English]

MR. DEPUTY-SPEAKER: Now, we take up discussion under Rule 193.